

# **GOVERNMENT OF KERALA**

#### Abstract

General Administration Department- COVID 19- containment activities- Revised consolidated guidelines- amended- orders issued

GENERAL ADMINISTRATION (SECRET SECTION) DEPARTMENT
G.O. (Ms) No. 82/2020/GAD Dated, Thiruvananthapuram, 25.04.2020

Read: 1. G.O. (Ms) No. 80/2020/GAD dated 23.04.2020

2. Order No.40-3/2020-DM-1(A) dated 24.04.2020 of Ministry of Home Affairs, Government of India

#### **ORDER**

1. In exercise of the powers conferred under Section 20 (3) of the Disaster Management Act, 2005 the undersigned in his capacity as Chairperson, State Executive Committee hereby issues following amendments to the order read as paper 1 above to all Departments, District Collectors, Superintendents/Commissioners of Police and other Heads of Departments for containment activities of COVID-19 for strict implementation in the State of Kerala.

## **Modification:**

In Sub clause 1.10, the term 'shopping complexes' is replaced with 'market complexes within the limits of municipal corporations and municipalities'.

### Inclusions:

Sub-clause 15 and 16 under Clause 10 on Commercial and private establishments:

10.15 All shops registered under the Kerala Shops and Establishment Act, including shops in residential complexes and market complexes, except shops in multi-brand and single brand malls, outside the limits of municipal corporations and municipalities, with 50% strength of workers with wearing of masks and social distancing being mandatory.

- 10.16 All shops including neighbourhood shops and standalone shops, shops in residential complexes within the limits of municipal corporations and municipalities, registered under the Kerala Shops and Establishment Act, except shops in market complexes and multi-brand and single brand malls, with 50% strength of workers with wearing of masks and social distancing being mandatory.
- 2. The Government order read paper 1 above stands modified to the above extent.

(By Order of the Governor)

Tom Jose CHIEF SECRETARY

To

Additional Chief Secretary, Home & Vigilance Department State Police Chief, Thiruvananthapuram Principal Secretary, Revenue & DM Department Principal Secretary, Health & Family Welfare Department All Addl. Chief Secretaries/Principal Secretaries/Secretaries All District Collectors All District Police Chiefs All Heads of Departments Office copy/ Stock File

Copy to:

Private Secretary to Chief Minister Private Secretary to all Ministers

Forwarded/By Order

SECTION OFFICER

സർക്കാർ ഉത്തരവ് (കൈ) 80/2020/പൊ.ഭ.വ പ്രകാരം പുറപ്പെടുവിച്ച ലോക്ക്ഡൗൺ സംബന്ധിച്ച നിർദേശങ്ങളിൽ:

ഖണ്ഡിക 1 പ്രകാരമുള്ള അനുവദനീയമല്ലാത്ത പ്രവർത്തികളിൽ 1.10 പ്രകാരം സൂചിഷിച്ചിരിക്കുന്ന സ്ഥാപനങ്ങളിൽ 'ഷോഷിംഗ് കേന്ദ്രങ്ങൾ' എന്നതിന് പകരം 'മുനിസിഷാലിറ്റി/ മുനിസിഷൽ കോർഷറേഷൻ പരിധിയിലുൾഷെട്ടുവരുന്ന മാർക്കറ്റു കോംപ്ലക്സുകൾ' എന്ന് മാറ്റി വായിക്കേണ്ട താണ്.

ഖണ്ഡിക 10 ൽ വാണിജ്യ സ്വകാര്യ സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നതിനുള്ള ഇളവുകളുടെ കൂട്ടത്തിൽ 10.15, 10.16 ഖണ്ഡികകളിലായി താഴെ പറയുന്ന ഇളവുകൾ കൂടി ഉൾഷെടുത്തുന്നു.

10.15. കേരളാ ഷോഷ്സ് E എസ്റ്റാബ്ലിഷ്മെന്റ് ആക്ല് പ്രകാരം രജിസ്റ്റർ ചെയ്തിട്ടുള്ളതും, മുനിസിഷാലിറ്റി/ മുനിസിഷൽ കോർപറേഷൻ പരിധിക്ക് പുറത്തുള്ളതുമായ, റസിഡൻഷ്യൽ കോംപ്ലക്സ് കളിലെയും ഉൾഷെടെയുള്ള എല്ലാ കടകളും (മൾട്ടിബ്രാൻഡ്, സിംഗിൾ ബ്രാൻഡ് മാൾസ് ഒഴികെ) തുറന്നു പ്രവർത്തിക്കാവുന്നതാണ്. ഈ സ്ഥാപനങ്ങളിലെ പരമാവധി 50% ജീവനക്കാർ മാത്രം ഹാജരാവുകയും അവർ മുഖാവരണം ധരിക്കുകയും ശാരീരിക അകലം സംബന്ധിച്ച എല്ലാ മാർഗ നിർദേശങ്ങളും ഇവിടങ്ങളിൽ പാലിക്കേണ്ടതുമാണ്.

10.16. കേരളാ ഷോഷ്സ് E എസ്റ്റാബ്ലിഷ്മെന്റ് ആക്ല് പ്രകാരം രജിസ്റ്റർ ചെയ്തിട്ടുള്ളതും, മുനിസിഷാലിറ്റി/ മുനിസിഷൽ കോർപറേഷൻ പരിധിയിലടക്കം ഉള്ള മറ്റു കടകളും (മാർക്കറ്റ് കോംപ്ലക്സ്കളുടെയും മൾട്ടിബ്രാൻഡ്, സിംഗിൾ ബ്രാൻഡ് മാൾസിന്റെ ഭാഗമല്ലാത്തവ) തുറന്നു പ്രവർത്തിക്കാവുന്നതാണ്. ഈ സ്ഥാപനങ്ങളിലെ പരമാവധി 50% ജീവനക്കാർ മാത്രം ഹാജരാവുകയും അവർ മുഖാവരണം ധരിക്കുകയും ശാരീരിക അകലം സംബന്ധിച്ച എല്ലാ മാർഗ നിർദേശങ്ങളും ഇവിടങ്ങളിൽ പാലിക്കേണ്ടതുമാണ്.